

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT – IV

Item No. 420

IA-5603/2022, IA/6618/ND/2023 in (IB)-
131(PB)/2022

IN THE MATTER OF:

Orbis Trusteeship Services Pvt Ltd	...	Applicant
Versus		
Kusham Kaur	...	Respondent

Under Section 95(1) of Insolvency & Bankruptcy Code, 2016.

Order delivered on 22.04.2024

CORAM:

**MR. MANNI SANKARIAH SHANMUGA SUNDARAM,
HON'BLE MEMBER (JUDICIAL)**

**DR. SANJEEV RANJAN,
HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Petitioner : Ms. Anindita R. Chowdhury, Ms. Vatsala Rai,
Mr. Sushrut Garg, Advs.

For the RP : Mr. Dhananjaya Sud, Mr. Akhand Pratap Singh,
Mr. Hemant Sethi, RP

HYBRID HEARING (PHYSICAL & VC)

ORDER

Ms. Anindita R. Chowdhury, Learned Counsel for the applicant is present through video-conferencing whereas Mr. Gaurav Mitra, Learned Counsel for the respondent is present physically. Learned Counsel for the applicant has concluded arguments. Arguments on behalf of the respondent heard in part. For continuation of arguments on behalf of the respondent as well as rejoinder-arguments on behalf of the applicant, let this matter be posted to 25.04.2024.

Sd/-

**DR. SANJEEV RANJAN
MEMBER (TECHNICAL)**

Sd/-

**MANNI SANKARIAH SHANMUGA SUNDARAM
MEMBER (JUDICIAL)**